

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Execution Application No.49 of 2025**

**In**

**Execution Application No.46 of 2018(disposed of)**

**Veterans Forum for Transparency in  
Public Life through its General Secretary**

....

**Applicant**

**Versus**

**Chapra Nagar Parishad & others**

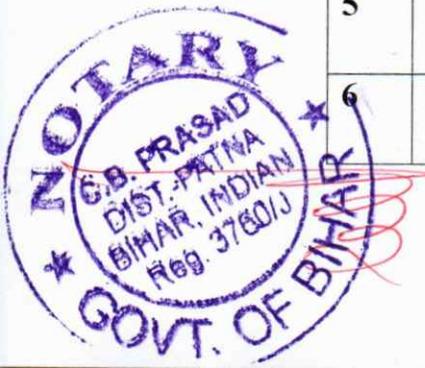
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**Respondents**

**Sub: Supplementary Counter Affidavit on behalf of Respondent No.1**

**I N D E X**

SN	Annexure	Particulars	Pages
1		The humble supplementary Counter Affidavit on behalf of Respondent No.1	01-10
2	Annexure-R/12	A copy of Letter No.2131 dated 07.11.2025	11-12
3	Annexure-R/13	A copy of Letter dated 24.11.2025 along with joint committee report dated 09.11.2025	13-17
4	Annexure-R/14	A copy of Letter No. 1309 dated 10.11.2025	18-20
5	Annexure-R/15	A copy of Memo No.2148 dated 10.11.2025	21-22
6	Annexure-R/16	A copy of Letter No.27 dated 03.01.2026	23-24



7	Annexure-R/17	A copy of letter no.111 dated 12.01.2026	25-27
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Drafted by

*Indu Bhushan*

(INDU BHUSHAN)

Advocate,

For Chapra Nagar Nigam

Lawyer's Association, Table No.1

Patna High Court

Enrolment No.1049/1993

AOR No.02656

Mobile No.-9470083147

e-mail Id-indubhushan1999@gmail.com

Through

*Indu Bhushan*

(Indu Bhushan) 2.2.2026

Advocate

for the Respondent no.1

*Indu Bhushan*



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Execution Application No.49 of 2025**

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**Veterans Forum for Transparency in  
Public Life through its General Secretary**

..... **Applicant**

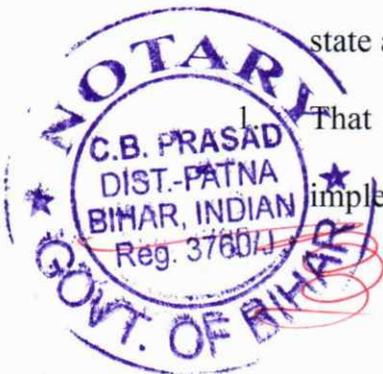
**Versus**

**Chapra Nagar Parishad & others** ..... **Respondents**

**The humble Supplementary Counter Affidavit on behalf of  
Respondent No.1 in view of order dated 07.11.2025 passed by  
Hon'ble N.G.T. Principal Bench, New Delhi**

I, Sunil Kumar Pandey, aged about more than 59 years, Male, son of Sri Surendra Pandey, resident of Flat No.203, S.D. Apartment, Kavi Raman Path, Near Nageshwar Colony, Boring Road, P.S.-Shrikrishnapuri, District-Patna, presently posted as Municipal Commissioner, Nagar Nigam, Chapra, do hereby solemnly affirm and state as follows:-

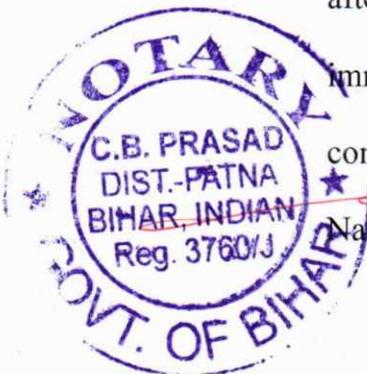
That Chapra Nagar Parishad through its Executive Officer has been impleaded as Respondent No.01 and now Chapra Nagar Parishad has



become Chapra Nagar Nigam and I am the Municipal Commissioner of Chapra Nagar Nigam as such I am competent to file supplementary counter affidavit on behalf of Respondent No.01 and I am well acquainted with the facts and circumstances of this case.

2. That I have gone through the contents of Execution Application No. 49 of 2025 in Execution Application No. 46 of 2018(disposed of) filed by the applicant.
3. That in the above noted case earlier counter affidavit has been filed on behalf of the Respondent No.01.
4. That it is stated that above noted case has been heard on 07.11.2025 by this Hon'ble National Green Tribunal, Principal Bench, New Delhi.
5. That it is stated that the applicant pointed out that order of the Hon'ble Tribunal dated 08.11.2021 has not been complied with.
6. That it is stated that on 07.11.2025 undertaking has been given that the entire encroachment pointed out by the applicant and other encroachment if any is found it would be removed.
7. That it is stated that for compliance of the order of the Hon'ble N.G.T., Principal Bench, New Delhi dated 07.11.2025, the Respondent No.01 after knowledge of the order of the Hon'ble N.G.T., New Delhi, immediately vide Letter No.2131 dated 07.11.2025 constituted a committee to submit a report pertaining to encroachment over Khanua

Nala.



A copy of Letter No.2131 dated 07.11.2025 is enclosed herewith and marked as **Annexure-R/12** to this supplementary counter affidavit which will be the part of main counter affidavit.

8. That it is stated that the constituted committee inspected the spot of Khanua Nala and prepared a joint committee report dated 09.11.2025 and thereafter the Deputy Municipal Commissioner, Chapra Nagar Nigam vide Letter dated 24.11.2025 submitted the joint committee report dated 09.11.2025 and in the joint committee report detailed description of encroached area and non-encroached area has been mentioned.

A copy of Letter dated 24.11.2025 along with joint committee report dated 09.11.2025 is enclosed herewith and marked as **Annexure-R/13** to this supplementary counter affidavit which will be the part of main counter affidavit

9. That it is stated that at the bar level action was taken for removing the encroachment over Khanua Nala and in course of removing the encroachment so many troubles has been faced to remove the encroachment over Khanua Nala at Chapra Town.



10. That it is stated that to remove the encroachment in view of joint committee report dated 09.11.2025 notices were issued upon the encroachers and when the encroachers did not remove the encroachment over Khanua Nala then from the level of the Nagar Nigam Chapra as well as with the help of District Administration of Chapra entire encroachment has been removed, but one of the encroachment which is the Safety Tank of Sabita Pandey which was constructed over Khanua Nala could not be removed, because there was no any way to reach at the Toilet Tank of Sabita Pandey through J.C.B. and there was no any other way to reach at the said place and it is expected that when the BUIDCO team will arrive for construction/renovation of Khanua Nala at that site then Toilet Tank of Sabita Pandey would be removed without any hindrance.

11. That it is stated that BUIDCO is the contractor for renovation/construction of Khanua Nala and he was also directed to submit the encroachment report over Khanua Nala in the length of 1750 Mtrs, at this the Project Director BUIDCO, Chapra Saran vide Letter No. 1309 dated 10.11.2025 submitted the report pertaining to encroachment over Khanua Nala and he has pointed out name of encroachers they are Arvind Singh, Rajnath Manjhi, Surendra Prasad, Md. Sarif.

A copy of Letter No. 1309 dated 10.11.2025 is enclosed herewith and marked as



Annexure-R/14 to this supplementary counter affidavit which will be the part of main counter affidavit

12. That it is stated that in the light of Letter No. 1309 dated 10.11.2025 the Respondent No.01 vide Memo No.2148 dated 10.11.2025 wrote a letter to the Sub Divisional Officer, Sadar Chapra stating therein for compliance of the order of Hon'ble N.G.T., New Delhi passed in Execution Application No.49 of 2025 to make available the team of Circle Officer, Sadar Chapra the Magistrate an adequate male and female forces, from which encroachment may be removed and law and order may be maintained.

A copy of Memo No.2148 dated 10.11.2025 is enclosed herewith and marked as Annexure-R/15 to this supplementary counter affidavit which will be the part of main counter affidavit

13. That it is stated that vide Letter No.27 dated 03.01.2026 the Respondent No.01 wrote a letter to the Sub Divisional Officer, Sadar Chapra stating therein that one of the encroachment could not be removed due to objection and requested to remove the encroachment after measurement of the land/building of the encroachers and to make available adequate police forces on 06.01.2026.



A copy of Letter No.27 dated 03.01.2026 is enclosed herewith and marked as Annexure-R/16 to this supplementary counter affidavit which will be the part of main counter affidavit

14. That it is stated that now with the help of District Administration of Chapra entire encroachment has been removed, save and except one encroachment which is Safety Tank of Sabita Pandey and it is stated that the Project Director, BUIDCO, Chapra, Saran vide letter no.111 dated 12.01.2026 submitted the physical progress report and stated that physical progress report of construction/ renovation of Khanua Nala, in Part-I is 85.83% and in Part-II physical progress report 13.8%, where the length of Khanua Nala is 1450 Mtrs.

A copy of letter no.111 dated 12.01.2026 is enclosed herewith and marked as Annexure-R/17 to this supplementary counter affidavit which will be the part of main counter affidavit



15. That it is stated that renovation/construction work of Khanua Nala is being done by BUIDCO and BUIDCO has not given any report that by

which time the renovation/construction work of Khanua Nala may be completed, under such circumstances there is necessity to made Project Director, BUIDCO as a party, from which entire reality will come and it is only Project Director who can say about the completion of the said work, and it is further stated that Respondent No.1 has not any command over the Project Director, BUIDCO

It is, therefore, prayed that your Lordships may graciously be pleased to accept the supplementary counter affidavit of the Respondent No.01 and be pleased to dispose of the Execution Case No.49 of 2025 considering the fact set forth above which is supported with documentary evidence.

And for this the Respondent No.01 shall ever pray.



8.

VERIFICATION

Verified by the deponent named on this the ..... day of January, 2026 and I do hereby verify that all the facts mentioned in the counter affidavit are true to my knowledge and no part thereof is false and nothing material has been concealed there from.

*Pray*  
Sunil Kumar Pandey

DEPONENT

नगर आयुक्त  
छपरा नगर निगम





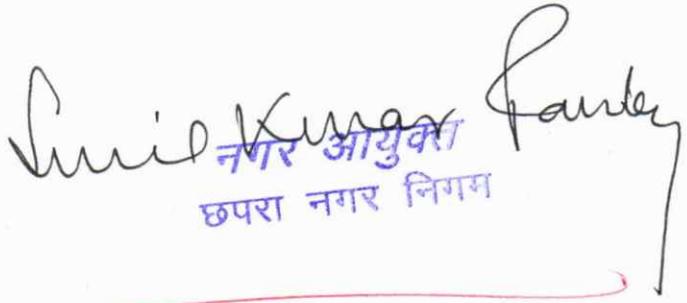
**AFFIDAVIT**

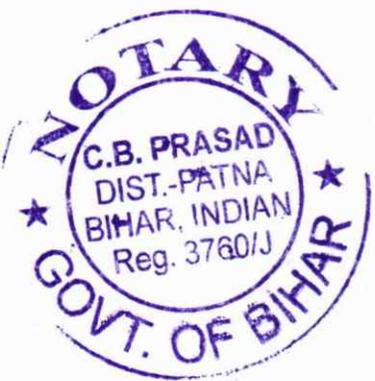
I, Sunil Kumar Pandey, aged about more than 59 years, Male, son of Sri Surendra Pandey, resident of Flat No.203, S.D. Apartment, Kavi Raman Path, Near Nageshwar Colony, Boring Road, P.S.-Shrikrishnapuri, District-Patna, presently posted as Municipal Commissioner, Nagar Nigam, Chapra, do hereby solemnly affirm and state as follows:-

1. That I am Respondent No. \_\_\_\_\_ in this supplementary counter affidavit and as such am well acquainted with the facts and circumstances of the case.
2. That the contents of this supplementary counter affidavit have been read by me which I have fully understood the same and they are true to my knowledge and belief.
3. That the statement made in Para nos. ...1..to..6., 9., 10..... are true to my knowledge and the statement made in Para nos 7, 8, 11 to 15 ..... are true to my information derived from the record and rest are by way of submission before this Hon'ble Court.
4. That the annexures are true/photocopies of their respective originals.

This document has been identified by \_\_\_\_\_ Date: 17/12/2025  
 Advocate, Solemnly affirmed and read before me.

Received  
 C B Pd. Notary Public

  
 नगर आयुक्ता  
 छपरा नगर निगम



identify the Deponent Executed  
 who, has signed in my presence  
 Jyoti Bhushay  
 Advocate  
 Enrolment no 1049/1993  
 A.O.R No-02658  
 2.2.2026

10.

**भारत सरकार**  
**GOVERNMENT OF INDIA**





सुनील कुमार पाण्डेय  
Sunil Kumar Pandey  
जन्म तिथि/ DOB: 02/02/1966  
पुरुष / MALE



~~XXXXXXXXXXXX~~

मेरा आधार, मेरी पहचान

**भारतीय विशिष्ट पहचान प्राधिकरण**  
**UNIQUE IDENTIFICATION AUTHORITY OF INDIA**



पता  
S/O सुनील पाण्डेय, 203,  
एम.टी. अपार्टमेंट, कवि रमण  
पथ, सी.एंड.टी. कॉलोनी के पास,  
नागेश्वर कॉलोनी, बुरंग  
रोड, फुलवारी, पटना,  
बिहार - 800001

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Nageshwar Colony, Buring  
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Bihar - 800001



  
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Sunil Kumar Pandey

Annexure-R/12

11

# कार्यालय छपरा नगर निगम

पत्रांक :- 2933./ दिनांक :- 07/11/25

प्रेषित,

1. श्री अरशद इमाम  
उप नगर आयुक्त  
छपरा नगर निगम, अध्यक्ष
2. श्री सुमित कुमार,  
श्री संजीव कुमार मिश्रा  
स्वच्छता पदाधिकारी द्वय  
छपरा नगर निगम सदस्य
3. श्री अनीश कुमार  
टाउन प्लानर  
छपरा नगर निगम सदस्य
4. श्री वेद प्रकाश वर्णवाल,  
श्री अरविंद कुमार,  
नगर प्रबंधक द्वय  
छपरा नगर निगम सदस्य
5. श्री प्रवीण कुमार सिंह,  
अमीन, छपरा नगर निगम सदस्य

विषय :- जाँच कर जाँच प्रतिवेदन देने के संबंध में।

प्रसंग :- प्रभारी पदाधिकारी, जिला विधि शाखा के पत्रांक-2933 दिनांक-21.11.2025

उपर्युक्त विषयक माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) के E.A. No.-49/2025 (E.A. No.-46/2018) Veterans Forum for Transparency in Public Life Vs Chapra Nagar Nigam एवं अन्य के संबंध में कमिटी/समिति का गठन किया जाता है।

अतः उक्तालोक में निदेशित किया जाता है कि उपरोक्त वर्णित तथ्यों के आलोक में जाँच कर जाँच प्रतिवेदन अधोहस्ताक्षरी को देना सुनिश्चित करें।

अनु० :- यथोक्त।

322  
7/11/25

नगर आयुक्त  
छपरा नगर निगम

**Translated copy of Annexure-R/12**

OFFICE CHAPRA MUNICIPAL CORPORATION

Letter No.2131 Dated 07.11.2025

Sent:

1. Sri Arshad Imam,  
The Deputy Municipal Commissioner,  
Chapra Municipal Corporation -Chairman
2. Sri Sumit Kumar,  
Sri Sanjeev Kumar Mishra  
Sanitation Officer,  
Chapra Municipal Corporation Member
3. Sri Anish Kumar  
Town Planner, Chapra Municipal Corporation Member
4. Sri Ved Prakash Barnwal  
Sri Arvind Kumar,  
City Manager, Chapra Municipal Corporation Member
5. Sri Pravin Kumar Singh  
Amin, Chapra Municipal Corporation Member

Sub:- Regarding submitting the Investigaiton Report after investigating the matter.

Context:- Incharge Officer, District Law Branch's Letter No.2933 dated 21.11.2025.

Hon'ble National Green Tribunal (N.G.T)'s E.A. No. 49/2025 on the above subject (E.A.No.46/2018). A Committee is constituted in respect of Veterans Forum for Transparency in Public Life Versus Chapra Nagar Nigam and others.

Therefore, in the light of the above it is directed that after ivnvestigaiton in the light of above mentioned facts, ensure to submit the investigation report to the undersigned.

Article as mentioned.

Sd/ illegible

07.11.2025

Municipal Commsioner  
Chapra Municipal Corporation

Annexure-R/13

13

सेवा में,

नगर आयुक्त महोदय,  
छपरा नगर निगम

विषय :- माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) के E.A. No.-49/2025 (E.A. No.-46/2018) Veterans Forum for Transparency in Public Life Vs Chapra Nagar Nigam एवं अन्य के न्यायादेश के अनुपालन हेतु जाँच प्रतिवेदन समर्पित करने के संबंध में।

प्रसंग :- भवदीय का पत्रांक-2131 दिनांक-07.11.2025

महाशय,

उपर्युक्त प्रसंगाधीन विषय के संबंध में सादर सूचित करना है कि भवदीय के पत्रांक-2131 दिनांक-07.11.2025 के द्वारा कमिटी गठित कर माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) के E.A. No.-49/2025 (E.A. No.-46/2018) Veterans Forum for Transparency in Public Life Vs Chapra Nagar Nigam एवं अन्य के न्यायादेश के अनुपालन हेतु जाँच प्रतिवेदन इस पत्र के साथ संलग्न कर समर्पित किया जाता है।

अनु० :- यथोक्त।

  
उप-नगर आयुक्त  
छपरा नगर निगम

**Translated copy of Annexure-R/13**

To,

The Municipal Commissioner,  
Chapra Municipal Corporation

Sub:- Regarding submission of Investigation Report for compliance of the order of Hon'ble National Green Tribunal(N.G.T) in E.A. No.49/2025(E.A.No.46/2018) Veterans Forum for Transparency in Public Life Versus Chapra Nagar Nigam and others.

Ref:- Your Letter No.2131 dated 07.11.2025.

Sir,

Regarding the above mentioned subject matter it is respectfully informed that by your letter No.2131 dated 07.11.2025, a Committee has been constituted and for compliance of an order of Hon'ble National Green Tribunal(N.G.T.) in E.A.No.49/2025 (E.A.No.46/2018) Veterans Forum for Transparency in Public Life Versus Chapra Nagar Nigam and others, the Investigation Report is submitted by attaching it with this letter.

Article:-As mentioned

Sd/ illegible

24.11.2025

Deputy Municipal Commissioner  
Chapra Municipal Corporation

मौजा दहियावाँ अंतर्गत थाना सं०-284 स्थित खनुआ नाला के उपर/समीप  
अतिक्रमण की स्थिति :-

क्रमांक	अतिक्रमण स्थल का	वर्तमान स्थिति
As per Hon. NGT order dated 07/11/25 in EA No.- 49/2025	नाम/अतिक्रमणकारी की विवरणी	
	<b>Section 37, Khesra No 10475, 10431, 10286, 11413, 11419, 11607. Length-10550, breadth 66.</b>	
A1	a. Hotilal S/o Munna Ram-thatched accommodation	Found no any Significant encroachment over Khanua Drain. Drain has been constructed.
	b. Ramji Manjhi S/o Dina Majhi - Do	
	c. Ramnath Rai S/o Ghansyam-10' accommodation 12 Pucca	
	d. Shivnath Majhi S/o Ganga Majhi Shivnath.	
	e. Chanesar Majhi S/o accommodation of 15'x 25'. Majhi-thatched.	
	<b>Section 38, Khesra No 9545, length 545', breadth 30'and 27'.</b>	
A2	a. Dhanpat Sahu- 50' X 10'	Drain construction area is free from encroachment. Encroachments over and from nearby khanua have been removed during Previous drive, conducted by Circle office Chapra.
	b. Md Idris, Md Murtaza S/o Saheb Mian shop 55' X 8'	
	c. Sanuliah-5'x8 shop	
	d. Md Aklakh S/o Sarfuddin house 8' X 8'	
	e. Md Wazir Hassan S/o Md Kazim shop 8' X 8'	
	f. Sarfulla Ansari S/o Late Hanif Ansari- shop 20' X 8'	
	g. Md Yakub, Ms Ilias, Md Muslim, Md Munna, S/o Late Asfaq shop 25' X 8'	
	h. Noor Hussan S/o Kazim- 8' x 8	
	i. Md Murtaza Kuraishi S/o Hassim Kuraishi shop 28' X 8'	

PKS/11/25  
अमित  
अमित

Sanjay  
03/11/25  
APSW/11/25

र  
07/11/25  
APSW/11/25

City Mgr  
Chapra

07/11/25  
C.M  
Chapra

A3		<b>Section 33, Khesra No 0219 Khanua Nala divides into 2 steams. Length of 1st part is 1090 and breadth varies between 25', 50', 35', 16' and length of 2nd stream is 203' and breadth varies between 25, 26', and 16.</b>	
	i)	214'x12'-18 shops	No significant encroachment over/nearby khanua drain has been found near these shops.
	ii)	230'x 12'- 24 shops	
	iii)	1170'x 12'-11 shops	
	iv)	623'x 12'- shops	
A4		<b>Section 31 Khesra No 8953 and 12399, length 675'and breadth 36', 30', 18', 33'</b>	
	i)	180'x12' Shops over Khanua Nala	No significant encroachment over/nearby khanua drain has been found.
	ii)	145'x12' Do	
	iii)	117'x14'- Shops (Punjabi road)	
	iv)	87x14' Shops (Ramkrisun Road)	
	v)	86'x14'- Shops (Mahendra babu, Road)	
	vi)	Mauja-Mauna P.S. 286- Shops constructed over Khanua Nala, whose length is 1155'and breadth is 40', 53', 26'.	
		<b>Section 34 Khesra No 8818, length 270'and breadth 20', 30, and 19.</b>	
A5	i)	Bhola ji Jharu shah-2'x15'balcony	No significant encroachment over/nearby khanua drain has been found.
	ii)	Rajnath Manjhi S/o Baijnath Manjhi- 50' X 15'- 25'x20' cottage type shop	
	iii)	Murari Prasad S/o Shivji Shah-8'10 pucca shop and 10'x10' temporary shop	<b>Khanua Drain Construction Area is Encroached. Which has to be removed.</b>
	iv)	Satyanarayan Manjhi S/o Bhukhal Manjhi - 10'x10'	No significant encroachment over/nearby khanua drain has been found.
	v)	Rajnath Manjhi S/o Baijnath Manjhinm- 50' X 15'	
	vi)	Lalbabu Manjhi S/o Baijnath Manjhi - 10' X 20'	
	vii)	Ramki shun Majhi S/o Shivakant Majhi- 12' X 15'	
	viii)	Raj Kishore Manjhi S/o Late Bharat Manjhi -10'x15'	
	ix)	Nanduji- 60'x10'	<b>Site is encroached.</b>
	x)	Mohan Prasad- 15'x12'	No significant encroachment.
	xi)	Nanduji - 60'x15'	<b>Site is encroached.</b>
	xii)	Shankar Manjhi S/o Narayan Manjhi- 20' X 10'	Encroachment not found
	xiii)	Chattilal Manjhi S/o Parayu Manjhi- 20 X 10	<b>Site is encroached.</b>
	xiv)	Madan Majhi S/o Parayu Manjhi- 15' X 10'	Encroachment not found
	xv)	Mohan Majhi S/o Parayu Manjhi- 15' X 10'	

PKS/11/25  
S.H. 11/25  
S.H. 11/25

Sajeev  
09/11/25  
APSWAD

Sx  
09/11/25  
APSWAD

City Mgs.  
CPS

C.M  
N.M. Choudhary

	xvi)	Sribhagwan Manjhi S/o Parayu Manjhi- 15 X 15	No significant encroachment over/nearby khanua drain has been found near these sites.
	xvii)	Kapra Committee-18'x50'boundry wall	
	xviii)	Hoti Manjhi S/o Mintu Manjhi- 35'x15'	
	xix)	Chattilal Manjhi S/o Parayu Manjhi- 105(15'	
	xx)	Vakil Rai S/o Ramvilash Rai- 25'x30'	
	xxi)	Ramji Chowdhary S/o Satyanarayan Chowdhary- 10' X 10'	
	xxii)	Subash Rai- 8'X7'	
	xxiii)	East of Collectorate Shops constructed by Nagar Nigam Chapra 175'x 27.	
A6	<b>Section 26 Khesra No 8380, length 14350', breadth 33', 40', 20 over which Chapra Nagar Nigam</b>		
	i)	Vijay Kumar Singh - Bhagwat Sadan	<b>Site is encroached as per demarcation yet construction of khanua has been completed nearby these sites.</b>
	ii)	Dr. Virendra Singh S/o Pashupatinath Singh - 5'x20'	
	iii)	Vinod Singh Chatri Niwas-10'x5'	No significant encroachment over/nearby khanua drain has been found.
	iv)	Vijay Sharma S/o Kanchan sharma- 10' X 15'	
	v)	Kumar Chandra Sharma S/o Laxuman Sharma 5'X10	
	vi)	Pancham Sharma S/o Laxaman Sharma- 15 X 10 -	
A7	Mauja Dahiyawan, P.S-284 Khesra No.1491, Length 475 x 66',45',33' over which the following have encroached:		
	a.	100'away from culvert- Gauri Singh-20'x10"	Encroachment has been removed.
	b.	Savita Pandey- toilet constructed	<b>Site is encroached.</b>
	c.	Vakil singh- 40'X2'	No significant encroachment over/nearby khanua drain has been found.
	d.	Ramesh Rai- 40'X2'	
	e.	Satish Singh-40'X 2'	
	f.	M. P. Ojha S/o Ramshakal Ojha-boundary wall	
	g.	Arvind Singh-20'x3' boundary wall	<b>Site is encroached.</b>
	h.	Bablu Ojha S/o M P Ojha-40'x2'	No significant encroachment over/nearby khanua drain has been found.
	i.	Narayan Mistri-5'x5' Toilet	
	j.	Vishwanath Mishra-Toilet	

PKS  
3/11/25

*[Signature]*  
09/11/25  
(MC)

*[Signature]*  
09/11/25  
APSWMO

*[Signature]*  
07/11/25  
APSWMO

*[Signature]*  
9/11/25  
City Man  
CPR

*[Signature]*  
City Mtr  
N N Chapra

बिहार शहरी आधारभूत संरचना विकास निगम लि०  
Bihar Urban Infrastructure Development Corporation Ltd.  
(बिहार सरकार का उपक्रम)

पत्रांक:-1309 /बुडको, छपरा  
दिनांक:- 10/11/25

पता : कमिश्नरी कॉलोनी, जिला अल्पसंख्यक कल्याण पदाधिकारी, के  
आवास के बगल में छपरा, सारण-841301,  
ईमेल/ E-mail : buidcosaran@gmail.com, website: <http://buidco.in>  
CIN - U45200BR2009SGC014600

सेवा में,

नगर आयुक्त,  
छपरा नगर निगम।

विषय :- नगर निगम क्षेत्रान्तर्गत स्ट्रॉम वाटर ड्रेनेज सिस्टम (खनुआ नाला) के अतिक्रमण प्रतिवेदन के संबंध में।

प्रसंग :- 1.भवदीय का पत्रांक-2135 दिनांक-07.11.2025.  
2.इस कार्यालय के पत्रांक-658 दिनांक-03.07.2025.

महाशय,

उपरोक्त विषयक भवदीय द्वारा प्रासंगिक पत्र के माध्यम से छपरा नगर निगम क्षेत्रान्तर्गत स्ट्रॉम वाटर ड्रेनेज सिस्टम (खनुआ नाला) के ऊपर हुए अतिक्रमण का प्रतिवेदन उपलब्ध कराने हेतु निदेश प्राप्त है। इस संबंध में भवदीय को पूर्व में ही इस कार्यालय के पत्रांक-658 दिनांक-03.07.2025 के माध्यम से विषयांकित योजना के अन्तर्गत निम्न सूची के अनुसार कुल-4 जगहों पर अतिक्रमण की समस्या है, जिसमें अतिक्रमणकारीयों का नाम कि सूची, मापी प्रतिवेदन एवं Line Diagram समर्पित कर दिया गया था, जिसे पुनः इस के साथ संलग्न किया जा रहा है। जिन स्थानों पर अतिक्रमण की समस्या है, उसकी विवरणी निम्नवत है:-

खनुआ नाला 1750 मीटर

क्र०सं०	स्थल का नाम	अतिक्रमणकारीयों का नाम	अतिक्रमण की लंबाई	वर्तमान में उपलब्ध चौड़ाई	नाला निर्माण कार्य हेतु आवश्यक चौड़ाई
1	रुद्रा होटल (ज्योती सिनेमा) के समीप	अरविंद सिंह	20 मीटर	लगभग 5 मीटर	8.5 मीटर
2	पुरानी गुरहटी के समीप	राजनाथ मांझी, मथूरा मांझी, अमर मांझी	14 मीटर	लगभग 5 मीटर	8.5 मीटर
3	सब्जी मंडी (सरकारी बाजार) के समीप	सुरेन्द्र प्रसाद (पिता-लक्ष्मण प्रसाद)	12 मीटर	लगभग 6 मीटर	8.5 मीटर
4	आजाद रोड (करीम चौक) के समीप	मों० सरिफ, मों० उमर	34 मीटर	लगभग 7.2 मीटर	10.5 मीटर

अतः भवदीय से पुनः अनुरोध है कि खनुआ नाला के भूमि पर किये गये अतिक्रमण को मुक्त कराने की कृपा करना चाहेंगे, ताकि कार्य को ससमय पूर्ण किया जा सकें।

अनु०:-यथोक्त।

विश्वासभाजन

10/11/25  
परियोजना निदेशक  
बुडको, छपरा (सारण)

10/11/25

**Translated copy of Annexure-R/14**

Bihar Urban Infrastructure Development Corporation Limited  
Bihar Urban Infrastructure Development Corporation Limited  
(A Government of Bihar undertaking)

Letter No.1309/BUIDCO, Chapra

Date: 10.11.2025 (Address:-Commissioner's Colony, Next to  
the Residence of District Minority Welfare  
Office, Chapra, Saran, Pin-841301  
[e-mail-buidcosaran@gmail.com](mailto:e-mail-buidcosaran@gmail.com),  
[website:http://buidco.in](http://buidco.in)  
CIN-U45200BR2009SGC014600

To,

The Municipal Commissioner,  
Chapra Munciiipal Corporation

Sub:- Regarding the Encraochment Report of Storm Water Drainage  
System(Khanua Nala)under the Munciipal Cororation Area.

Context:- 1.Your's letter No.2135 dated 07.11.2025

2.Letter No.658 of this office dated 03.07.2025

Sir,

Through the relevant letter from the concerned officer of the above, instruction has been received to provide a report of the encroachment on the Storn Water Drainage System (Khanua Nala) under the Chapra Municipal Corporation Area. In this regard your's faithfully has already been informed through this office's letter No.658 dated 03.07.2025 that under the subject plan, there is a problem of encroachment at a total of four(4)places as per the following list, in which the list of names of encrochers, measurement report and line diagram were submitted, which is being attached herein again.

1750 Meter Khanua Nala					
S.N.	Venue Name	Names of encroacher	Length of encroachment	Current available width	Required width for drain construction work
1	Rudra Hotel (Near Cinema)	Jyoti Arvind Singh	20Mtr.	about 5 Mtrs.	8.5Mtrs.
2	Near old Gurhatti	Rajnath Manjhi, Mathura Manjhi Amar Manjhi	14 Mtrs.	about 5 Mtrs	8.5 Mtrs.
3	Sabji Mandi, (Near Govt. Bazar)	Surendra Prasad (son of Laxman Pd)	12 Mtrs.	about 6 Mtrs	8.5Mtrs.
4	Azad Road (Near Karim Chwok)	Md.Sarif Md. Umer	34Mtrs.	about 7.2 Mtrs	10.5Mtrs.

Therefore, your's truly is once again requested to free the land of Khanua Nala from encroachment, so that the work can be completed on time.

Faithfully,  
Sd/ illegible  
10.11.2025  
Proeject Director,  
BUIDCO Saran  
at Chapra.



पत्रांक ..... छ०न०नि०

सेवा में,  
अनुमंडल पदाधिकारी,  
सदर, छपरा।

छपरा / दिनांक ...../...../2025

विषय :- खनुआ नाला पर से अतिक्रमण हटाने हेतु दंडाधिकारी एवं पर्याप्त मात्रा में महिला एवं पुरुष बल प्रतिनियुक्त करने के संबंध में।

प्रसंग :- परियोजना निदेशक, बुडको, छपरा (सारण) का पत्रांक-1309 दिनांक-10.11.2025

महाशय,

उपर्युक्त प्रसांगिक पत्र की छायाप्रति संलग्न करते हुए सूचित करना है कि संलग्न पत्र की विवरणी के अनुसार माननीय राष्ट्रीय हरित न्यायाधिकरण के Execution Application No.-49/25 की सुनवाई 07.11.2025 के न्यायादेश के आलोक में खनुआ नाला को अतिक्रमण मुक्त कराते हुए प्रतिशपथ पत्र दायर किया जाना है।

अतः अनुरोध है कि संलग्न पत्र के विवरणी के अनुसार खनुआ नाला को अतिक्रमण मुक्त कराने हेतु निर्वाचन प्रक्रिया 2025 के उपरांत एक तिथि निर्धारित कर अंचलाधिकारी सदर, छपरा की टीम (यथा संबंधित हल्का कर्मचारी, निरीक्षक, अमीन) की उपस्थिति में दंडाधिकारी एवं पर्याप्त मात्रा में महिला एवं पुरुष पुलिस बल उपलब्ध कराने की कृपा की जाए ताकि उक्त स्थल पर विधि-व्यवस्था कायम रहे।

अनु० :- यथोक्त।

विश्वासभाजन

नगर आयुक्त

छपरा नगर निगम

ज्ञापांक-2148 ..... दिनांक-10/11/25

प्रातोलोप :- पारयोजना निदेशक, बुडको, छपरा, सारण को सूचनाथ प्रेषित।

प्रतिलिपि :- जिलाधिकारी, सारण, छपरा को सादर सूचनार्थ समर्पित।

नगर आयुक्त

छपरा नगर निगम

**Translated copy of Annexure-R/15**

Sunil Kumar Pandey Chapra Municipal Corp. Corporation Sunil Kumar Pandey  
Municipal Commissioner Municipal Commissioner, Chapra  
Chapra Munciipal Corporation

E-mail ID:ulbchapranagarnigam@gmail.com

Letter.....Ch.Na.Ni

To,

The Sub Divisional Officer,  
Sadar, Chapra

Chapra/Dated...../...../2025

Sub:- Regarding deputation of Magistrate and adequate number of male and female forces for removing encroachment from Khanua Nala.

Context:Letter No.1309 dated 10.11.2025 of Project Director, BUIDCO, Chapra(Saran) Sir,

Attaching the photo copy of above relevant letter, it is to be inform that as per the details of the attached letter, in the light of the order of the Hon'ble National Green Tribunal dated 071.1.2025 in the hearing of Execution Application No.49/2025, a Counter Affidavit is to be filed freeing Khanua Drain from encroachment.

Therefore, it is requested that as per the details of the attached letter, to free Khanua drain from encroachment, a date may be fixed after the election process, 2025 and in the presence of the team of Circle Officer, Sadar, Chapra (such as concerned light employee, Inspector, Amin), a Magistrate and adequate number of male and famele police forces may be made available, so that law and order may be maintained at the said site.

Article: As mentioned

Faithfully,  
Sd/ illegible  
10.11.2025

Municipal Commsioner  
Chapra Municipal Corporation

Memo No. 2148 dated 10.11.2025

Copy to:- Project Director, BUIDCO, Saran, Chapra for information

Copy to:- The Dsitric Magistrate, Saran, Chapra for information.

Sd/ illegible  
10.11.2025

Municipal Commsioner  
Chapra Municipal Corporation



Annexure-R/16

23

E-mail ID : [ulbchapranagarnigam@gmail.com](mailto:ulbchapranagarnigam@gmail.com)

पत्रांक.....27...../छ0न0नि0

सेवा में,

अनुमण्डल पदाधिकारी,  
सदर, छपरा।

छपरा, दिनांक 03/01/2026

विषय:- दिनांक 06.01.2026 को सरकारी खनुआ नाला पर से अतिक्रमण हटाने हेतु दण्डाधिकारी एवं पुलिस बल (महिला एवं पुरुष) प्रतिनियुक्त करने के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) के E.A.No.- 49/2025 (E.A.No.-46/2018) Veterans Forum For Transparency In Public Life Vs Chapra Nagar Nigam एवं अन्य के न्यायादेश के अनुपालन में अधोहस्ताक्षरी द्वारा वाद संख्या 28/25 से दण्डाधिकारी एवं पुलिस बल की उपस्थिति में अतिक्रमण हटाया गया था, परंतु एक व्यक्ति के आपत्ति के कारण अंश भाग पर से पक्का/स्थायी अतिक्रमण नहीं हट सका। उक्त व्यक्ति के आपत्ति के आलोक में उसके निजी अमीन एवं छपरा नगर निगम और सदर अमीन के मापी के उपरान्त अतिक्रमण हटाना है।

अतः अनुरोध है कि उक्त खनुआ नाला पर से स्थायी अतिक्रमण हटाने हेतु दिनांक 06.01.2026 को विधि-व्यवस्था संधारण हेतु दण्डाधिकारी एवं पर्याप्त मात्रा में पुलिस बल (महिला/पुरुष) प्रतिनियुक्त करने की कृपा की जाय।

अनु०:-यथोक्त!

विश्वासभाजन

03/01/26  
नगर आयुक्त,  
छपरा नगर निगम।





Annexure-R/17  
 बिहार शहरी आधारभूत संरचना विकास निगम लि०  
 Bihar Urban Infrastructure Development Corporation Ltd.  
 (बिहार सरकार का उपक्रम)

25

पत्रांक:- 111 / बुडको, छपरा  
 दिनांक:- 12/01/2026

पता : कमिश्नरी कॉलोनी, जिला अल्पसंख्यक कल्याण पदाधिकारी, के  
 आवास के बगल में छपरा, सारण-841301,  
 ईमेल / E-mail : buidcosaran@gmail.com, website: <http://buidco.in>  
 CIN - U45200BR2009SGC014600

सेवा में,

नगर आयुक्त,  
 छपरा नगर निगम

विषय :- नगर निगम, छपरा अन्तर्गत क्रियान्वित स्ट्रॉम वाटर ड्रेनेज (खनुआ नाला) योजना एवं सात निश्चय-2 अन्तर्गत स्ट्रॉम वाटर ड्रेनेज योजना का अद्यतन प्रतिवेदन के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि माननीय NGT द्वारा दिए गये निदेश के आलोक में नगर निगम, छपरा अन्तर्गत क्रियान्वित स्ट्रॉम वाटर ड्रेनेज (खनुआ नाला) योजना एवं आत्मनिर्भर बिहार के सात निश्चय-2 अन्तर्गत स्ट्रॉम वाटर ड्रेनेज योजना का अद्यतन प्रतिवेदन निम्नवत है:-

(Part-1)

स्ट्रॉम वाटर ड्रेनेज (खनुआ नाला) योजनान्तर्गत नाला निर्माण की कुल लंबाई कुल-1750 मीटर है। राज्य सरकार द्वारा दिनांक-27.02.2019 को खनुआ नाला निर्माण हेतु कुल-29.95 करोड़ कि प्रशासनिक स्वीकृति प्रदान कि गई, जिसके अन्तर्गत 1085मी० नाला निर्माण का कार्य प्रावधानित हुआ। पुनः सरकार द्वारा वर्ष-2023 में खनुआ नाला निर्माण योजनान्तर्गत 665मी० नाला निर्माण हेतु रू०-21.2538 करोड़ कि स्वीकृति प्रदान कि गई एवं कुल राशि-51.2038 के अन्तर्गत 1750 मी० नाला निर्माण का पुनरीक्षित प्रशासनिक स्वीकृति प्रदान कि किया गया। वर्तमान में योजना की भौतिक प्रगति-85.83 प्रतिशत है।

Part-2)

आत्मनिर्भर बिहार के सात निश्चय-2 अन्तर्गत स्ट्रॉम वाटर ड्रेनेज योजनान्तर्गत छपरा नगर निगम क्षेत्र में कुल-39 कि०मी० नाला का कार्य किया जाना है। उक्त 39 कि०मी० नाला निर्माण में 1450 मीटर में खनुआ नाला भी समाहित हैं। योजना की प्रशासनिक स्वीकृति की तिथि-27.09.2023 एवं राशि-134.97 करोड़ है। वर्तमान में 1450 मीटर खनुआ नाला में भौतिक प्रगति-13.8 प्रतिशत है।

विश्वासभाजन

12/01/26  
 परियोजना निदेशक  
 बुडको, छपरा (सारण)

**Translated copy of Annexure-R/17**

Bihar Urban Infrastructure Development Corporation Limited  
Bihar Urban Infrastructure Development Corporation Limited  
(A Government of Bihar undertaking)

Letter No.111/BUIDCO, Chapra

Date: 12.01.2026 (Address:-Commissioner's Colony, Next to  
the Residence of District Minority Welfare  
Office, Chapra, Saran, Pin-841301  
[e-mail-buidcosaran@gmail.com](mailto:e-mail-buidcosaran@gmail.com),  
[website:http://buidco.in](http://buidco.in)  
CIN-U45200BR2009SGC014600

To,

The Municipal Commissioner,  
Chapra Munciiipal Corporation

Sub:- Regarding the updated report of Stream Water Drainage(Khanua Nala) scheme implemented under Municipal Corporation, Chapra and Storm Water Drainage Scheme under SAAT NISCHAY-2.

Sir,

Regarding the above subject, it is to be said that in the light of direction given by Hon'ble N.G.T., the Storm Water Drinage(Khanua Nala)Scheme implemented under Municipal Corporation, Chapra and the seven schemes of Self Reliant Bihar. The up-to-date report of Storm Water Drainage Scheme under Schedule-2 is as follows:-

(Part-1)

The Total length of the Drain construction under the Storm Water Drainage (Khanua Nala) Scheme is of 1750 Mtrs. On 27.02.2019, the State Government granted administrative approval of Rs.29.95 Crore for the construction of Khanua Drain on 27.02.2019. Under which, provision was made for construction of 1085 Mtrs. drain. Again in the year 2023, the government granted approval of 21.2538 Crore for the construction of 665 Mtrs. drain under Khanua Nala Construction Scheme and revised administrative approval was granted for the construction of 1750 Mtrs. drain under the total amount of Rs.51.2038. Currently the physical progress of scheme is 85.83%.

Part-2

Chapra Municipal Corporation under Storm Water Draiange Scheme under 7 determination to of self reliant Bihar. A total of 39 kilometers of drains are to be constructed in the area. The 39 Kilometers

19 27

of drain includes 1450 Mtrs. of Khanua Drain. The plan's administrative approval date is 27.09.2023 and the amount is Rs.134.9 crore.

Currently, the physical progress on the 1450 Mtrs. Khanua Drain is 13.8%.

Yours faithfully,  
Sd/ illegible  
12.01.2026  
Project Director,  
BUIDCO, Saran  
Chapra.